

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-212(PB)/2018

IN THE MATTER OF:

Cadillac Infro-Tech Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Hallow Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.05.2018

Coram:

**Sh. M. K. SHRAWAT,
HON'BLE MEMBER (JUDICIAL)**

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

For the Applicant/Petitioner : Mr. Pulkit Deora, Ms. Nandini Sinha, Advs.

For the Respondent : Mr. Kapil Gupta, Ms. Hemlata Ranga, Advs.

ORDER

For the first time, learned Counsel for the Respondent is present and alleged that copy of the petition is not served. Learned Counsel for the petitioner stated that a copy of the petition shall be handed over to the Respondent's Advocate today itself. Learned Counsel for the Respondent undertakes to file reply on or before 11th May, 2018 with a copy in advance to the Counsel for the petitioner. Otherwise matter shall be decided on its merits since in the past several opportunities were granted.

List the matter on 28th May, 2018.

Sd/-

**(Dr. DEEPTI MUKESH)
HON'BLE MEMBER (JUDICIAL)**

Sd/-

**(M.K. SHRAWAT)
HON'BLE MEMBER (JUDICIAL)**